

*Friday,
10th October, 1902*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XLI

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OF
THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA:
ASSEMBLED FOR THE PURPOSE OF MAKING
LAWS AND REGULATIONS

1902

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Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Indian Councils Acts, 1861 and 1892 (24 & 25 Vict., c. 67, and 55 & 56 Vict., c. 14).

The Council met at the Viceregal Lodge, Simla, on Friday, the 10th October, 1902.

P R E S E N T :

- His Excellency Baron Curzon, P.C., G.M.S.I., G.M.I.E., Viceroy and Governor General of India, *presiding*.
- His Excellency General Sir Arthur Power Palmer, G.C.I.E., K.C.B., Commander-in-Chief in India.
- The Hon'ble Mr. T. Raleigh, C.S.I.
- The Hon'ble Sir E. FG. Law, K.C.M.G.
- The Hon'ble Major-General Sir E. R. Elles, K.C.B.
- The Hon'ble Mr. A. T. Arundel, C.S.I.
- The Hon'ble Mr. Denzil Ibbetson, C.S.I.
- The Hon'ble Mr. L. P. Pugh.
- The Hon'ble Mr. C. L. Tupper, C.S.I.
- The Hon'ble Mr. R. F. Rampini.

INDIAN EMIGRATION BILL.

The Hon'ble MR. IBBETSON presented the Report of the Select Committee on the Bill further to amend the Indian Emigration Act, 1883. He said :—" We have made a number of minor alterations, which are, almost without exception, based upon suggestions received from Local Governments. And we have made one substantive alteration of some importance, by including domestic service, subject to certain limitations, among the occupations to be protected by the new Chapter XIV. We do not propose to interfere with the *bond fide* engagement of a domestic servant by his intending employer. But, after the Bill had been introduced in Council, a case was reported from Bombay, in which a speculator from South Africa proposed to take back with him a number of natives of India, with the view of placing them out in Africa as domestic servants. It seemed that, in such a case, those for whom the speculator might fail to find service would very probably fare badly, and that protection was as much needed as in the other cases already provided for under the chapter.

"I propose, at our next meeting, to ask the Council to take the Report into consideration and to pass the Bill into law."

[Mr. Ibbetson.]

[10TH OCTOBER, 1902.]

CENTRAL PROVINCES VILLAGE-SANITATION BILL.

The Hon'ble MR. IBBETSON presented the Report of the Select Committee on the Bill to make further provision for sanitation in villages in the Central Provinces. He said :—" The amendments which we have proposed are almost entirely formal, and are for the most part based upon suggestions made by the Hon'ble Mr. Bose, who represents the Central Provinces in this Council. I have also had the advantage of discussing them with the Hon'ble Mr. Fraser, the Chief Commissioner of the province, who accepts them all as improvements.

" I propose, at our next meeting, to ask the Council to take the Report into consideration, and to pass the Bill into law."

The Council adjourned to Friday, the 24th October, 1902.

SIMLA;
The 11th October, 1902. }

J. M. MACPHERSON,
Secretary to the Government of India,
Legislative Department.